

Statement-I

Number of blocks covered under EAS in State/U.Ts.

Sl. No.	Stats/UT	Total No. of Blocks	No. of Blocks covered under EAS
1.	Andhra Pradesh	330	280
2.	Arunachal Pradesh	56	56
3.	Assam	218	218
4.	Bihar	727	579
5.	Goa	11	5
6.	Gujarat	218	181
7.	Haryana	110	77
8.	Himachal Pradesh	69	44
9.	Jammu & Kashmir	119	119
10.	Karnataka	175	162
11.	Kerala	152	81
12.	Madhya Pradesh	459	394
13.	Maharashtra	299	247
14.	Manipur	31	31
15.	Meghalaya	32	32
16.	Mizoram	20	20
17.	Nagaland	52	52
18.	Orissa	314	290
19.	Punjab	136	49
20.	Rajasthan	237	204
21.	Sikkim	4	4
22.	Tamil Nadu	385	282
23.	Tripura	27	27
24.	Uttar Pradesh	902	610
25.	West Bengal	340	270
26.	Andaman & Nicobar Islands	5	3
27.	Chandigarh	1	0
28.	Dadar & Nagar Haveli	1	1
29.	Daman & Diu	2	1
30.	Delhi	5	0
31.	Lakshadweep	9	7
32.	Pondicherry	6	3
Total:		5452	4329

Statement-II

Number of Persons Registered under EAS and mandays generated

Sl. No.	Name of the States/UT	No. of persons registered since beginning	Mandays generated (lakh mandays)
1.	Andhra Pradesh	672000	164.08
2.	Arunachal Pradesh	127017	16.17
3.	Assam	295862	48.18
4.	Bihar	3996956	211.84
5.	Goa	NR	NR
6.	Gujarat	584000	98.74

7.	Haryana	868505	17.17
8.	Himachal Pradesh	33992	6.35
9.	Jammu & Kashmir	919800	49.57
10.	Karnataka	2257900	173.83
11.	Kerala	224000	16.60
12.	Madhya Pradesh	2285959	189.57
13.	Maharashtra	550329	168.51
14.	Manipur	100650	9.96
15.	Meghalaya	42285	2.63
16.	Mizoram	106573	17.18
17.	Nagaland	417168	0.11
18.	Orissa	2724000	276.15
19.	Punjab	NR	NR
20.	Rajasthan	1063675	144.47
21.	Sikkim	43300	2.43
22.	Tamil Nadu	556600	119.72
23.	Tripura	334700	41.31
24.	Uttar Pradesh	1232000	192.80
25.	West Bengal	4841000	116.06
26.	A&N Island	888	0.24
27.	D & N Haveli	1679	0.38
28.	Daman & Diu	181	0.00
29.	Lakshadweep	2971	1.30
30.	Pondicherry	NR	NR
All India		23684020	2085.35

NR—Not Reported

Inclusion of Janmabhoomi Programme in the Panchayat Raj Act

2832. DR. MOHAN BANU: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Government propose to include Janmabhoomi Programme in the Panchayati Raj Act, on the pattern of the one recently concluded in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to give incentives to villages which implement the Janmabhoomi Programme successfully?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI K. YERRANNAIDU): (a) The Government do not propose to include the 'Janmabhoomi Programme' in the Constitution (73rd Amendment) Act, 1992 on Panchayati Raj.

(b) and (c) Does not arise.